GOVERNMENT OF INDIA MINISTRY OF PLANNING

LOK SABHA UNSTARRED QUESTION NO.27 TO BE ANSWERED ON 18.07.2018

SPECIAL CATEGORY STATUS

27. SHRI J.C. DIVAKAR REDDY: SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of PLANNING be pleased to state:

- (a) the details of States given special category status and the criteria adopted for providing such status;
- (b) the details of requests received and pending with the Union Government for providing special status;
- (c) whether the Government is considering to provide special status to Andhra Pradesh;
- (d) if so, the details thereof and the time by which the said status is likely to be provided; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(RAO INDERJIT SINGH)

(a) The 11 States granted Special Category Status are Arunachal Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand. Special Category Status for plan assistance has been granted in the past by the National Development Council (NDC) to some States that are characterized by a number of features necessitating special consideration. These features include: (i) hilly and difficult terrain (ii) low population density and / or sizeable share of tribal population (iii) strategic location along borders with neighbouring countries (iv) economic and infrastructural backwardness and (v) non-viable nature of state finances. Special Category Status has been granted based on an integrated consideration of these criteria.

(b) No proposal for grant of special category status is under consideration of the Government.

(c), (d) & (e) In the case of Andhra Pradesh, the provisions of the Andhra Pradesh Reorganisation Act, 2014 are being implemented by the concerned Ministry/ Department and the Government of Andhra Pradesh. The Central Government has agreed to give a special assistance to the Government of Andhra Pradesh for five years, which would make up for the additional Central share the State might have received during these years i.e, 2015-16 to 2019-20. This will be in addition to the Central Government funding externally aided projects signed and disbursed by the state of Andhra Pradesh during the years mentioned.
